

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 3364
TO BE ANSWERED ON 12.07.2019

REHABILITATION OF ORPHAN AND DESTITUTE CHILDREN

+3364. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of children rendered orphan or destitute in various communal, castes violence or climate related disaster in the country during the last three years and the current year, State/UT-wise;
- (b) the welfare measures taken by the Government for the rehabilitation of such orphan and destitute children;
- (c) whether the Government has received foreign assistance for this purpose during the said period; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

- (a): Children rendered orphan or destitute in various communal, castes violence or climate related disaster in the country fall within the category of "Children in need of care and protection" as described in the Juvenile Justice (Care and Protection of Children) Act, 2015. The primary responsibility of execution of the JJ Act, 2015 lies with the State Governments. Ministry of Women and Child Development does not maintain specific details of such children.
- (b): The Ministry of Women and Child Development is implementing a centrally sponsored scheme i.e. "Child Protection Services" (CPS) (erstwhile Integrated Child Protection Scheme), for care, protection, rehabilitation and reintegration of children in difficult circumstances. Under CPS, financial assistance is provided to State Governments/UT Administrations, inter-alia, for undertaking a situational analysis of children in difficult circumstances, for setting up and maintenance of various types of Child Care Institutions (CCIs) for providing various rehabilitative services through institutional and non-institutional care. The Juvenile Justice (Care and Protection of Children) Model Rules, 2016 framed under JJ Act, inter-alia specify standards for physical infrastructure, clothing, bedding, nutrition & diet, as well as rehabilitation measures such as education, vocational training, counselling, etc. The details of "Children in need of care and protection" who have been benefited under CPS during 2018-19 is **Annexed**.
- (c) & (d): No, Sir. This scheme does not provide for any component of foreign assistance.

Details of Child Care Institutions in the country along with number of Children residing in these institutions under CPS as on 31.03.2019.

S. No.	State/UTs	Institutional Care [Homes]		Open Shelters		Specialised Adoption Agencies	
		No. Assisted	Beneficiaries	No. Assisted	Beneficiaries	No. Assisted	Beneficiaries
1	Andhra Pradesh	66	2316	13	342	14	144
2	Arunachal Pradesh	4	76	0	0	1	9
3	Assam	37	1765	3	51	23	69
4	Bihar	26	1567	5	134	13	138
5	Chhattisgarh	65	2325	10	117	12	120
6	Goa	23	1188	3	378	2	16
7	Gujarat	45	1706	0	0	12	86
8	Haryana	24	1403	21	614	7	47
9	Himachal Pradesh	33	1227	3	38	1	11
10	Jammu and Kashmir	17	823	0	0	2	0
11	Jharkhand	36	992	5	141	15	93
12	Karnataka	80	2998	40	1153	25	107
13	Kerala	30	788	4	100	12	65
14	Madhya Pradesh	67	2804	8	348	26	243
15	Maharashtra	67	2605	3	86	13	136
16	Manipur	42	1160	14	296	7	55
17	Meghalaya	44	960	3	159	3	6
18	Mizoram	36	1195	0	0	5	50
19	Nagaland	39	477	3	35	4	5
20	Odisha	96	6859	12	244	23	223
21	Punjab	13	463	0	0	0	0
22	Rajasthan	85	2459	22	401	24	99
23	Sikkim	12	355	3	60	4	20
24	Tamil Nadu	189	11915	12	264	20	169
25	Tripura	23	717	2	58	6	49
26	Uttar Pradesh	77	3162	20	500	12	120
27	Uttarakhand	20	437	2	50	2	15
28	West Bengal	73	5436	49	1326	32	460
29	Telangana	42	1343	0	0	11	342
30	Andaman & Nicobar	3	101	-	0	-	0
31	Chandigarh	7	252	0	0	2	17
32	Dadra and Nagar Haveli	-	0	-	0	-	0
33	Daman and Diu	0	0	-	0	-	0
34	Lakshadweep	-	0	-	0	-	0
35	Delhi	28	1447	13	380	3	72
36	Puducherry	27	1043	2	42	2	16
	Total	1476	64364	275	7317	338	3002